

products, a decision, in principle, has been taken to set up a new steel plant at Paradeep. The proposed plant will have a capacity of 3.0 million tonnes per annum to be developed in almost two equal stages with possible provision for further expansion. The first stage for which negotiations are presently contemplated is expected to take about 48 months for its completion after a firm decision has been taken on the setting up of the proposed plant based on the offers in hand.

#### New Scheme for Gold Jewellery Export

764. SHRI M. RAMGOPAL REDDY:

SHRI K. KUNHAMBU:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have finalised new scheme for gold jewellery export; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). A new Scheme called the "Scheme for Export of Gold Jewellery against gold supplied by the foreign buyer" has been notified *vide* public Notice No. 39-ITC(PN)/80 dated 14-10-80. The details of the scheme are given in the Annexure to the Public Notice, a copy of which is laid on the Table of the House. [Placed in Library. See No. LT-1382/80].

सेन्ट्रल बैंक आफ इंडिया, सीतापुर के कर्मचारियों के विरुद्ध जांच

765. श्री राम लाल राही : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सेन्ट्रल बैंक आफ इंडिया, सीतापुर के प्रबन्धक तथा दूसरे अधिकारियों और कर्मचारियों के विरुद्ध लगाये गये आरोपों की जांच से सम्बन्धित रिपोर्ट प्राप्त हो गई है ; और

(ख) यदि हां, तो क्या उस रिपोर्ट की एक प्रति सभा पटल पर रखी जाएगी ?

वित्त मंत्रालय से उप मंत्री (श्री मगनभाई बारोट): (क) और (ख). केन्द्रीय जांच ब्यूरो द्वारा की गई जांच के आधार पर सीतापुर स्थित सेन्ट्रल बैंक आफ इंडिया की शाखा के कृषि सहायक श्री बृजभूषण तथा चार अन्य गैर सरकारी व्यक्तियों के खिलाफ भारतीय दण्ड संहिता की धारा 467 के साथ पठित धारा 120ब, 420, 471 के अधीन विशेष दण्डाधिकारी, भ्रष्टाचार निरोध, लखनऊ के सामने अभियोग पत्र दाखिल किया गया है। मुकदमा चल रहा है और यह मामला न्यायाधीन है। सेन्ट्रल बैंक आफ इंडिया की सीतापुर शाखा के प्रबन्धक और अन्य कर्मचारियों के विरुद्ध प्राप्त कतिपय अन्य शिकायतों की अभी जांच पड़ताल की जा रही है।

#### Share of assets of Pre-Partition

766. SHRI RAM VILAS PASWAN: Will the Minister of FINANCE be pleased to state:

(a) India's share of assets, if any, which the Government of Pakistan owes to India;

(b) the extent to which the value of assets has risen consequent on devaluations in both the countries and delay in the settlement of the issue; and

(c) the reasons for delay in settling the issue?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). Pakistan's partition debt to India is of the order of Rs. 300 crores; the precise amount has not so far been agreed upon despite negotiations conducted on various occasions. The partition debt is expressed in and is repayable by Pakistan in Indian rupees. Due to delay in the settlement of the issue, no